

OFFICE OF THE DISTRICT & SESSIONS JUDGE, KAPURTHALA.

OFFICE ORDER

In view of the directions issued by the Hon'ble High Court of Punjab & Haryana vide its letter No.80/RG/SPL/Misc. dated 17.4.2021 and in continuation of this office order dated 03.05.2021 bearing Endst.No.2274 dated 03.05.2021 and also keeping in view the surge of second wave of COVID-19 in this District and for the safety of Judicial Officers, staff, advocates and litigants as well as to control the situation of spread of Covid-19 in the Court Complexes of this Sessions Division and after due consultation with the Presidents of Bar Associations, Kapurthala, Phagwara, Sultanpur Lodhi and Bholath, it is ordered that the Judicial Officers posted in this Sessions Division shall deal with the following matters from 17.5.2021 to 31.5.2021 as per their jurisdiction (except fourth Saturday and Sunday) through virtual mode only:-

1. ***Bail matters***
2. ***Stay matters***
3. ***Time bound matters by the Hon'ble Supreme Court of India and Hon'ble Punjab and Haryana High Court***

The fresh filing of all type of cases shall be taken up uptill 03.30 p.m. only by the Suvidha Centres of this Sessions Division and all the fresh cases shall be taken up by the Judicial Officers through video conferencing only.

The routine matters fixed for the period from 17.05.2021 to 31.05.2021 shall be adjourned by the respective Courts on day to day basis and be updated in the Case Information System on the same day by the Readers of the respective Courts, so that advocates and litigants can see the dates of their cases on the website of this District and also get the SMS on their mobile phones.

The cause list of the adjourned matters be sent by the Readers of the respective Courts by 11.30 a.m to the Presidents of respective Bar Associations of this District for information, on their WhatsApp numbers and also displayed on the notice Board of the respective Courts.

The under-trial prisoners shall be produced in the Courts through Video Conferencing only.

The Judicial Magistrates posted in this Sessions Division shall deal the Ist Remand of the accused in the designated Room established in the Judicial Court

Complex at Kapurthala and Sub Divisions Phagwara, Sultanpur Lodhi and Bholath.

On every working Saturday, all the Judicial Officers/officials shall work from home and will not leave the station without the permission of the undersigned and will also make themselves available immediately as and when their services are required.

The official (not attending their offices as per duty chart already prepared by the respective Courts) shall work from Home during the abovesaid period and will not leave the station without the permission of the undersigned, and will also make themselves available, immediately, as and when their services are required.

For conducting Video Conferencing with the Courts or any other information, the Advocates/parties-in-person may contact the following technical persons and Superintendent of this District. The procedure for joining video conferencing with the Court and link for connecting video conferencing of each Court is also available on the website of this District <https://districts.ecourts.gov.in/kapurthala> .

Name of Place	Name of Superintendent/ Technical Person	Mobile Number
Kapurthala	Sh.Sham Sunder, Superintendent	96467-66006
Kapurthala	Sh.Paramveer Singh, System Officer	97812-96510
	Sh.Anil Kumar, System Assistant	70094-39907
	Sh.Manish Kumar, System Assistant	70099-68766
Phagwara	Sh.Hoshiar Chand, System Assistant	85285-07343
Sultanpur Lodhi	Sh.Abhay Wadhwa, System Assistant	81466-57041
Bholath	Sh.Kamalpreet Singh, System Assistant	99157-71757

In case Advocates and litigants are facing problem in connecting through video conferencing with the Courts, then they may contact to the Readers of the respective Courts. System Officer shall display the list of contact numbers of Readers posted in the respective Courts on the website of this District and also be sent to the Presidents of Bar Associations of the District.

The advocates shall avoid overcrowding in the Court Complexes as well as in the Case Filing Sections and Copying Branches of this Sessions Division.

No advocate, litigant and Clerks of the Advocates are allowed to enter into the Court Complexes of this Sessions Division.

The District Nazir and Civil Nazir posted at headquarter and Nazir Tameel posted at Sub Divisions Phagwara, Sultanpur Lodhi and Bholath shall ensure that arrangements to restrict the entry of unauthorized persons is properly made and the items required to sanitize the entrants in the Judicial Court complexes are available at the entry points as well as in Courts, under the supervision of Civil Judge (Sr. Divn.), Kapurthala at the headquarters, as well as, Addl. Civil Judges (Sr. Divn.) at the Sub Divisions level.

The Judicial Officers/officials and advocates shall strictly follow the guidelines/Health Advisories and other SOPs issued by the Government of India and the respective State Government in this regard from time to time.

Dated: 17.05.2021.

Sd/-
(Amrinder Singh Grewal)
District & Sessions Judge,
Kapurthala.